अण्डमान तथा Andaman And



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EXTRAORDINARY

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अण्डमान तथा निकोबार प्रशासन ANDAMAN AND NICOBAR ADMINISTRATION परिवहन निदेशालय DIRECTORATE OF TRANSPORT

NOTIFICATION

Port Blair, dated the 31st January, 2018.

No. 43/2019/F. No. 3-37/MVD/Speed Governor/2018(PF).— In exercise of the powers conferred by Rule 118 of the Central Motor Vehicles Rules, 1989, the Lieutenant Governor (Administrator), Andaman & Nicobar Islands, hereby makes the following Amendment further in the Notification No. 07/2018/ F. No. 3-37/MVD/Speed Governor/2016(PF) dated 25-01-2018 namely:-

AMENDMENT

In the table to the said Notification for the specified maximum speed limit in Kms per hour in Col. 3 at Sl. No. 1 to 6 the entries related thereto, the following shall be substituted as under:

SI. No.	Type of Vehicle	Max. speed limit in Kms. Per hour
1	Stage Carriage Buses	80 Kms.
2	Buses / Vans used for transporting students	60 Kms.
3	Contract Carriage with passenger and goods with seating capacity not exceeding eight passengers in addition to driver seat and not exceeding 3500 Kilograms GVW (M1 Category)	80 Kms.
4	Contract Carriages with seating capacity exceeding 8+1	80 Kms.
5	Goods Vehicles exceeding 3500 Kilograms gross vehicle weight (GVW) except Dumpers, Tankers and those carrying hazardous goods.	80 Kms.
6	Dumpers, Tankers and those carrying hazardous goods.	60 Kms.

By order and in the name of the Lieutenant Governor,
Andaman & Nicobar Islands.

Sd./Additional Secretary (Transport)